Year	Number of fugitives arrested/located
2016	36
2017	35
2018	24
2019	16

As per the available data, during the years 2016, 2017, 2018 and uptil 01.04.2019, total 27 accused persons were extradited / deported from foreign countries to India, based on Red Notice / Extradition requests made by Indian law enforcement agencies.

Compensation to families of security personnel killed in Pulwama attack

2725. SHRI SANJAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any compensation has been granted to the families of security personnel killed in the Pulwama attack on 14th February, 2019;
- (b) if so, the details thereof and the compensation amount per family by Centre and State, State-wise;
- (c) whether next of kin of the deceased security personnel have been provided Government jobs; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Yes Sir. The Next of Kin (NoK)/families of Central Reserve Police Force (CRPF) personnel killed in the Pulwama attack have been provided the following compensation/ benefits:

₹ 35 lakhs as Central Ex-gratia lump sum compensation, ₹ 5 lakhs as Ex-gratia from duty State, ₹ 20 lakhs from Risk Fund of CRPF, ₹ 1.5 lakhs from Central Welfare Fund of CRPF, ₹ 30 lakhs from State Bank of India Para Military Salary Package (PMSP) cover. In addition, they have received Ex-gratia from Home States as per rules of the State concerned.

Voluntary donors have also contributed through 'Bharat Ke Veer' portal. Besides, additional compensation given by some of the States i.e. Gujarat Government @ ₹ 10 lakh, Tripura Government @ ₹ 2 lakh and Sikkim Government @ ₹ 3 lakh.

The above benefits/ compensations are in addition to admissible service benefits viz. Death -cum- Retirement Gratuity (DCRG), Group Insurance, General Provident Fund (GPF) and Liberalized Pensionary Award under Central Civil Service (Extra Ordinary Pension) Rules, 1939.

(c) and (d) As regards compassionate appointment/Government jobs, 08 NoKs have been provided Government jobs, cases of 04 NoKs are in process, 06 NoKs are unwilling for jobs in CRPF. Wards of 18 cases are minors and in 4 cases, only old aged parents are available.

National Cyber Crime Coordination Centre

†2726. SHRIMATI KANTA KARDAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has decided to set up National Cyber Crime Coordination Centre;
- (b) if so, the details thereof highlighting its characteristics and terms and conditions; and
- (c) the steps taken by Government to centralise the online reporting system and surveillance as well as investigation of cyber crime and create legal and technical infrastructure to deal with it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Yes Sir. MHA has rolled out a scheme 'Indian Cyber Crime Coordination Centre (I4C)' for the period 2018-2020, to combat cyber crime in the country, in a coordinated and effective manner. The scheme has following seven components:

- National Cybercrime Threat Analytics Unit.
- (ii) National Cybercrime Reporting Portal.
- (iii) Platform for Joint Cybercrime Investigation Team.